

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.40641 of 2019

(Arising out of Order-in-Appeal No.017/2019 SLM-CEX dt.24.01.2019 passed by Commissioner of GST & Central Excise (Appeals), Coimbatore], Circuit Office @ Salem Commissionerate

M/s.Ponni Sugars (Erode) Ltd,
Odapalli Village
Cauvery R.S.
Erode – 638 008

Appellant

VERSUS

Commissioner of GST & Central Excise
No.1, Foulke's Compound, Anai Road,
Salem – 636 001.

Respondent

APPEARANCE:

For the Appellant : Ms.Siri Chandana.K, Advocate

For the Respondent : Ms.Sridevi.T, JC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.C.J.MATHEW, MEMBER(TECHNICAL)

DATE OF HEARING :03.02.2020
DATE OF DECISION :03.02.2020

FINAL ORDER No.40316/2020

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to

restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

C.J.Mathew
Member (Technical)

Vsr/Rkp